

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/3050/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the th 12 May, 2022.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2015-2022/1207 Dated 30.04.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 12 days w.e.f. 27.06.2022 to 08.07.2022 with station leave permission, with the official vehicle, at own cost, from the evening of 24.06.2022, after Court hours, till the morning of 11.07.2022.** Further, you have been allowed to hand over charge to the Civil Judge and Asstt. Sessions Judge, Chirang, Kajalgaon in her absence, to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sch/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/3051-3052/A, dated , 12-05-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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